NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

2

C.P No. 1139/(MAH)/2017 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2017

NAME OF THE PARTIES:

State Bank Of India

V/s

Monnet Ispat & Energy Limited.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

2 Calour Kapadia

Spandan Bisway

Americal

Approach

ORDER

CHANGING TOMBINA H/2017

Since the Petitioner Counsel has submitted that the Petitioner by oversight could not give full particulars, at his request, seven days' time is given to give all particulars by filing the corrected copy of this application by 6.7.2017, thereafter, serve this copy on the Corporate Debtor by intimating next date of hearing to the Corporate Debtor and file proof of service on the next date of hearing.

List this matter on 12.7.2017.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)